

**SHRI BAL RAJ MADHOK:** I have put three specific questions and I want specific answers for these. The Home Minister is an able Parliamentarian. I hope, he will give answers to those specific questions.

**SHRI Y. B. CHAVAN:** He asked me specific questions and I have given specific answers.

**SHRI BAL RAJ MADHOK:** Do you accept the recommendations of the Speakers' Conference?

**SHRI Y. B. CHAVAN:** I respect the Resolutions of the Speakers' Conference, but I have no power to implement them.

**SHRI HEM BARUA:** May I draw your attention to a very serious matter? This is about conversion of the Birla House in Delhi into a national monument. A fast has been undertaken by Shri Shashi Bhushan . . . *(Interruptions)*

श्री रवि राम (पुरी) : अध्यक्ष महोदय, आप इस पर कालिंग एटेंशन नोटिस की इजाजत दीजिए ।

**Mr. SPEAKER:** Let us see. I have not seen them. I will see. Now, papers to be laid on the Table.

12. 33 hrs.

#### PAPERS LAID ON THE TABLE

##### ANNUAL REPORT OF LIFE INSURANCE CORPORATION OF INDIA

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA):** On behalf of Shri Morarji Desai,

I beg to lay on the Table a copy of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1968 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956. *[Placed in Library. See LT-2693/68].*

##### NOTIFICATIONS UNDER UTTAR PRADESH NAGAR MAHAPALIKA ADHINIYAM (HINDI AND ENGLISH VERSIONS)

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR):** On behalf of Shri Satya Narain Sinha, I beg to lay on the Table a copy each of the following U. P. Notifications (Hindi and English versions) under sub-section (4) of section 540 of the Uttar Pradesh Nagar Mahapalika Adhiniyam, 1959, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:—

- (1) The Rules for the Assessment and Collection of Tax on Advertisements, not being Advertisements published in newspapers by the Nagar Mahapalika, Kanpur, published in Notification No. 4313-B/XI-C-31-MT-62 in Uttar Pradesh Gazette dated the 23rd November, 1968.
- (2) The Rules for the Assessment and Collection of Tax on Advertisements, not being Advertisements published in newspapers by the Nagar Mahapalika, Varanasi, published in Notification No. 4345-B/XI-C-56-MT-60 in Uttar Pradesh Gazette dated the 23rd November, 1968.

*[Placed in Library. See No. LT-2694/68].*

##### REPORT OF SMALL FAMILY NORM COMMITTEE

**Dr. S. CHANDRASEKHAR:** I beg to lay on the Table a copy of the Report (1968) of Small Family Norm Committee.

*[Placed in Library. See No. LT-2695/68].*

##### NOTIFICATIONS UNDER THE CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT ETC.

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT):** I beg to lay on the Table:—

- (1) A copy each of the following Notifications